

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD

REGIONAL BENCH - COURT No. I

Service Tax Appeal No.70123 of 2019

(Arising out of Order-in-Original No.139/COMMR./MRT/2018 dated 10.09.2018 passed by Commissioner of Central Goods & Service Tax, Meerut)

M/s Vodafone Idea Ltd.

(Formerly known as Vodafone Mobile Services Ltd.)

.....Appellant

VERSUS

Principal Commissioner of

Central Goods & Services Tax, Meerut

....Respondent

APPEARANCE:

Shri Sivarajan Kalyanaraman, Chartered Accountant for the Appellant

Shri A. K. Choudhary, Authorised Representative for the Respondent

CORAM: HON'BLE MR. P. K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

DATE OF HEARING : 14.10.2024

DATE OF DECISION : 14.10.2024

The appeal is allowed. For order, see order of date in
Service Tax Appeal No.70580 of 2017.

(P. K. CHOUDHARY)
MEMBER (JUDICIAL)

(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)

LKS